

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.314/2005.

Wednesday, this the 29th day of June, 2005.

CORAM:

HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

K.P.Prabhakaran,
Ex-Station Master, Etakkot,
Residing at Prabha Sangamam,
Madathil House, Post -West Ponniam,
Via Tellichery, Cannanore District. Applicant

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India represented by
the General Manager, Southern Railway,
Headquarters Office, Park town P.O.,
Chennai-3.
2. The Divisional Railway Manager,
Southern Railway, Palghat Division,
Palghat.
3. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.
4. The Additional Divisional Railway Manager,
Southern Railway, Palghat Division,
Palghat. Respondents

(By Advocate Smt. Sumathi Dandapani)

The application having been heard on 29th June, 2005,
the Tribunal on the same day delivered the following.

ORDER

HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

The applicant in this O.A. was dismissed from service after rendering 30 years as Station Master under the Railways. On a representation from the applicant the respondents sanctioned him compassionate allowance equal to 2/3 of the pension which would have been admissible to him if he had retired normally. The applicant is aggrieved that, even though the sanction has been issued on 5.8.2004, he has not yet been paid the allowance.

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2. I have heard the learned counsel on both sides. Learned counsel for respondents stated that the department has assured that the allowance would be paid to the applicant on the next date of payment.

3. Compassionate allowance was sanctioned keeping in view the fact that the applicant was without any means of livelihood and the very purpose of sanction of such allowance would be defeated by this inordinate delay. I am of the view that, the respondents should not hold up and delay in grant of the compassionate allowance, once it is sanctioned.

4. In the interests of justice, I direct that the applicant be paid the compassionate allowance within a period of two weeks from the date of receipt of a copy of this order.

5. O.A. is disposed of as above. In the circumstance no order as to costs.

Dated the 29th June, 2005.

Sathi Nair
SATHI NAIR
VICE CHAIRMAN